

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कांसकडूमा कोर्ट, दिल्ली-32
Kansarduma Courts, Delhi-32

FIR No.E009494/20
P.S.: Shakarpur
U/s: 379 IPC

04.08.2020

Fresh application for release of vehicle TVS Jupiter No. DL5SBS4690 on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 05.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.0350/2020
P.S.: Krishna Nagar
U/s: 33 Delhi Ex. Act
State Vs. Mahender

04.08.2020

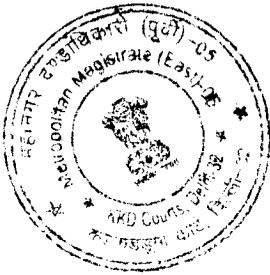
Present:- Ld. APP for the State is stated to be available for hearing through VC.

None for applicant in person.

Reply of IO received. Perused. In view of the no objection of the IO, oral arguments of applicant are dispensed with.

Let jamatalashi article be released to the applicant as per personal search memo, if the same is not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the applicant.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Kadkadaduma Courts, Delhi-32

FIR No.298/2020
P.S.: Krishna Nagar
U/s: 380/457/34 IPC
State Vs. Adil

04.08.2020

Present : Ld. APP for the State is present through Video
Conferencing.

Ld. Counsel for accused has not joined the Webex
Meeting, despite a long wait, due to technical difficulty.

Hence, re-list for 05.08.2020 for further proceedings.

Copy of this order be sent to Ld. Counsel for accused
through email.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-110002
Karkardooma Court, Delhi-110002

FIR No.325/2020
P.S.: Krishna Nagar
U/s: 380/457/411/34 IPC
State Vs. Arif

04.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Remand Advocate Mr. Mohd. Faruq for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Arif.

Ld. Remand Advocate Mr. Mohd. Faruq has submitted that the present bail application has been marked to him by the Office of DLSA (East). He also submitted that he does not possess a copy of the bail application and the reply of the IO. Accordingly, the Reader of this Court was directed to send the copy of the application as well as the copy of the reply of IO to the Ld. LAC on his email ID, so that he can lead arguments on the bail application effectively.

Ld. Remand Advocate for the accused has submitted that accused is in JC since 23.06.2020. Ld. Remand Advocate has also submitted that due to Corona pandemic, there is every likelihood of catching infection to accused in Jail. Hence, he may be released on bail.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 23.06.2020. Case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 15,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Kadkaduma Courts, Delhi-02

FIR No.0154/2020
P.S.: PIA
U/s: 279/337 IPC
State Vs. Anil Gupta

04.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of vehicle **motorcycle No. DL4 SND 1127** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Raj Pal Singh wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only, after verifying the ownership of the vehicle in question**, subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कानूनादाला कोर्ट, दिल्ली-32
Kandoloma Courts, Delhi-32

FIR No.003124/2019
P.S.: Shakarpur
U/s: 379 IPC

04.08.2020

Fresh application U/s 451 & 457 for release of Mobile phone REDMI MI A1 Black Colour, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 05.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)
Metropolitan Magistrate (East)-05
कोर्ट नं. 08, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Kadkaduma Courts, Delhi-32

FIR No.0180/2020
P.S.: PIA
U/s: 379/356 IPC
State Vs. Not known

04.08.2020

Fresh application for release of Mobile phone MI NOTE 8 PRO on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 05.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.014647/20
E-P.S.: Shakarpur
U/s: 379 IPC

04.08.2020

Fresh application for release of vehicle No. DL-3CAK-6219 on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 05.08.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020



आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.011089/20
P.S.: Krishna Nagar
U/s: 379/411 IPC
State Vs. Faisal

04.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Faisal.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 05.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 05.07.2020. Case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

STATE Vs. Shubham Mittal
FIR No.155/2019
PS Shakarpur

04.08.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

Ld. Counsel for accused is stated to be present in the Court Room.

Accused is not present in the court today. Ld. Counsel has submitted that accused is suffering from acute lever problem. Ld. Counsel has requested for an adjournment to produce the accused in the court.

At request, re-list for 11.08.2020. Ld. Counsel is directed to produce the accused on NDOH.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 04.08.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कस्तूरकुंडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Kul Bhushan Dania Vs. Kumkum Dania & anr.

04.08.2020

Fresh application for early hearing on behalf of complainant, received by way of email.

Present : None for applicant in person.

Put up with file on 05.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020

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AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.328/2020
P.S.: Shakarpur
U/s: 186/353/332 IPC
State Vs. Sameer @ Dilshad @ Dillu

04.08.2020

Fresh application for release of Mobile phone VIVO S1 on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 05.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 04.08.2020